

an>

Title : Papers laid on the Table of the House by members/Ministers.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): On behalf of Shri Shivraj V. Patil, I beg to lay on the Table-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:-

- (i) Justice Mukherjee Commission of Inquiry (Alleged disappearance of Netaji Subhas Chandra Bose) Report (Volumes- I, II-A and II-B)
- (ii) Memorandum of Action Taken on the above Report.

(2) Statement (Hindi and English versions) showing reason for delay in laying the papers mentioned above.

(Placed in Library. See No. LT 4234/06)

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU): I beg to lay on the Table-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Kandla Dock Labour Board, Kandla, for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kandla Dock Labour Board, Kandla, for the year 2004-2005.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 4235/06)

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:-

- (i) G.S.R. 180(E) published in Gazette of India dated the 28th March, 2006, approving the Madras Port Trust Employees (Classification, Control and Appeal) Amendment Regulations, 2006.
- (ii) G.S.R. 206(E) published in Gazette of India dated the 3rd April, 2006, approving the Madras Port Trust (Contributory Provident Fund) Amendment Regulations, 2006.
- (iii) G.S.R. 242(E) published in Gazette of India dated the 24th April, 2006, approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2006.

(Placed in Library. See No. LT 4236/06)

(4) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the Hindustan Shipyard Limited and Ministry of Shipping, Road Transport and Highways for the year 2006-2007.

(Placed in Library. See No. LT 4237/06)

- (ii) Memorandum of Understanding between the Cochin Shipyard Limited and Ministry of Shipping, Road Transport and Highways for the year 2006-2007.

(Placed in Library. See No. LT 4238/06)

(iii) Memorandum of Understanding between the Dredging Corporation of India Limited and Department of Shipping, Ministry of Shipping, Road Transport and Highways, for the year 2006-2007.

(Placed in Library. See No. LT 4239/06)

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED): I beg to lay on the Table-

(1) A copy of the Annual Report (Hindi and English versions) of the Research and Information System for Developing Countries, New Delhi, for the year 2004-2005, alongwith Audited Accounts.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 4240/06)

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SURESH PACHOURI): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:-

(i) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 2006, published in Notification No. G.S.R. 34(E) in Gazette of India dated the 24th January, 2006.

(ii) The Indian Forest Service (Pay) Amendment Rules, 2006, published in Notification No. G.S.R. 35(E) in Gazette of India dated the 24th January, 2006.

(iii) G.S.R. 75(E) published in Gazette of India dated the 23rd February, 2006, containing corrigendum to the Notification No. G.S.R. 423 dated the 18th December, 2004.

(iv) G.S.R. 76(E) published in Gazette of India dated the 23rd February, 2006, containing corrigendum to the Notification No. G.S.R. 424 dated the 18th December, 2004.

(v) G.S.R. 77(E) published in Gazette of India dated the 25th February, 2006, containing corrigendum to the Notification No. G.S.R. 425 dated the 18th December, 2004.

(vi) G.S.R. 78(E) published in Gazette of India dated the 25th February, 2006, containing corrigendum to the Notification No. G.S.R. 426 dated the 18th December, 2004.

(vii) The Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 2006, published in Notification No. G.S.R. 150(E) in Gazette of India dated the 10th March, 2006.

(viii) The Indian Police Service (Pay) Amendment Rules, 2006, published in Notification No. G.S.R. 151(E) in Gazette of India dated the 10th March, 2006.

(Placed in Library. See No. LT 4241/06)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): I beg to lay on the Table-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical

Sciences, New Delhi, for the year 2004-2005.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 4242/06)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Post Graduate Institute of Medical Education and Research, Chandigarh, for the year 2004-2005.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Post Graduate Institute of Medical Education and Research, Chandigarh, for the year 2004-2005, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Post Graduate Institute of Medical Education and Research, Chandigarh, for the year 2004-2005.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library. See No. LT 4243/06)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Mumbai, for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Institute for Population Sciences, Mumbai, for the year 2004-2005.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library. See No. LT 4244/06)

(7) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2004-2005.

(Placed in Library. See No. LT 4245/06)

(8) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2004-2005.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2004-2005, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Health and Family Welfare, New Delhi, for the year 2004-2005.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(Placed in Library. See No. LT 4246/06)

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Aids Prevention and Control Project, Voluntary Health Services, Chennai, for the year 2003-2004.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Aids Prevention and Control Project, Voluntary Health Services, Chennai, for the year 2003-2004, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aids Prevention and Control Project, Voluntary Health Services, Chennai, for the year 2003-2004.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(Placed in Library. See No. LT 4247/06)

(12) A copy of the Drugs and Cosmetics (2nd Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 160(E) in Gazette of India dated the 16th March, 2006, under section 38 of the Drugs and Cosmetics Act, 1940.

(Placed in Library. See No. LT 4248/06)

(13) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 2004-2005.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(Placed in Library. See No. LT 4249/06)

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Cancer Hospital and Research Institute (Regional Cancer Centre for Research and Treatment), Gwalior, for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cancer Hospital and Research Institute (Regional Cancer Centre for Research and Treatment), Gwalior, for the year 2004-2005.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(Placed in Library. See No. LT 4250/06)

THE MINISTER OF STATE IN THE MINISTRY OF COAL (DR. DASARI NARAYAN RAO): I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Coal India Limited and the Ministry of Coal for the year 2006-2007.

(Placed in Library. See No. LT 4251/06)

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): I beg to lay on the Table-

(1) A copy each of the following Notifications (Hindi and English versions) under section 37 of the Telecom Regulatory Authority of India Act, 1997:-

- (i) The Telecommunication Interconnection Usage Charges (Sixth Amendment) Regulation (1 of 2006) published in Notification No. 409-5-2005-FN in Gazette of India dated the 24th February, 2006.
- (ii) The Telecommunication Interconnection Usage Charges (Seventh Amendment) Regulation (2 of 2006) published in Notification No. 409-5-2005-F.N. in Gazette of India dated the 10th March, 2006.
- (iii) The Reporting System on Accounting Separation (Fourth Amendment) Regulation, 2006 (4 of 2006) published in Notification No. 16-31/2004-F.A. in Gazette of India dated the 27th March, 2006.
- (iv) The Register of Interconnect Agreement (Broadcasting and Cable Services) (Third Amendment) Regulation, 2006 (3 of 2006) published in Notification No. 6-1/2006-B and CS in Gazette of India dated the 10th March, 2006.
- (v) The Quality of Service (Code of Practice for Metering and Billing Accuracy) Regulation 2006 (5 of 2006) published in Notification No. F.No. 305-8/2004 (QoS) in Gazette of India dated the 22nd March, 2006.
- (vi) The Telecom Regulatory Authority of India (Form of Annual Statement of Accounts and Records) Amendment Rules, 2006 published in Notification No. G.S.R. 233 (E) in Gazette of India dated the 20th April, 2006.

(Placed in Library. See No. LT 4252/06)

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Mahanagar Telephone Nigam Limited and the Department of Communications for the year 2006-2007.

(Placed in Library. See No. LT 4253/06)

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA): I beg to lay on the Table-

(1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

- (i) S.O. 371(E) published in Gazette of India dated the 21st March, 2006, making certain amendments in the Notification No. 78(E) dated the 4th February, 1999.
- (ii) S.O. 464(E) published in Gazette of India dated the 30th March, 2006, regarding De-notification of certain stretches of National Highway Nos.79 and 86 in the state of Madhya Pradesh.

- (iii) S.O. 465(E) published in Gazette of India dated the 30th March, 2006, making certain amendments in the Notification No. S.O. 1096 (E) dated the 4th August, 2005.
- (iv) S.O. 462(E) published in Gazette of India dated the 30th March, 2006, directing the Border Road Organisation to exercise the function relating to the development and maintenance of National Highway No.1D (Srinagar – Kargil – Leh section) in the State of Jammu and Kashmir.
- (v) S.O. 460(E) published in Gazette of India dated the 30th March, 2006, making certain amendments in the highway starting from Srinagar connecting Kargil and terminating at Leh in the State of Jammu and Kashmir and Eastern Peripheral Expressway (under construction) connecting National Highway Nos.1 and 2.
- (vi) S.O. 244(E) published in Gazette of India dated the 24th February, 2006, regarding acquisition of land for the public purpose of building, maintenance, management and operation of National Highway No. 5 (Bhubaneswar – Kolkata section) in the State of Orissa.
- (vii) S.O. 393 (E) published in Gazette of India dated the 24th March, 2006, regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 4 (Satara-Pune section) in the State of Maharashtra.
- (viii) S.O. 482 (E) published in Gazette of India dated the 3rd April, 2006, making certain amendments in the Notification No. S.O. 1250 (E) dated the 7th September, 2005.
- (ix) S.O. 591 (E) published in Gazette of India dated the 24th April, 2006, regarding acquisition of land for building (widening/ four-laning, etc.), maintenance, management and operation of National Highway No. 46 (Krishnagiri-Ranipet section) in the State of Tamil Nadu.
- (x) S.O. 626 (E) published in Gazette of India dated the 1st May, 2006, regarding acquisition of land for building (four-laning) of National Highway No. 46 (Krishnagiri-Ranipet section) in the State of Tamil Nadu.
- (xi) S.O. 635 (E) published in Gazette of India dated the 2nd May, 2006, containing Corrigendum to the Notification No. S.O. 482 (E) dated the 3rd March, 2006.
- (xii) S.O. 518 (E) published in Gazette of India dated the 10th April, 2006, regarding acquisition of land for building (widening-six/eight-laning) of National Highway No. 8, including improvement of Rajokari Junction in National Capital Territory of Delhi.
- (xiii) S.O. 592 (E) published in Gazette of India dated the 24th April, 2006, making certain amendments in the Notification No. S.O. 935 (E) dated the 19th August, 2004.
- (xiv) S.O. 565 (E) and S.O. 566 (E) published in Gazette of India dated the 19th April, 2006, regarding acquisition of land for building (widening), maintenance, management and operation of different stretches of National Highway No. 26 (including construction of bypasses) (Jhansi-Lakhnadon section) in the State of Madhya Pradesh.
- (xv) S.O. 248 (E) published in Gazette of India dated the 24th February, 2006, regarding acquisition of land for the public purpose of building (widening-six/eight laning) of National Highway No. 8, including improvement of

Rajokari Junction in National Capital Territory of Delhi.

- (xvi) S.O. 513 (E) published in Gazette of India dated the 7th April, 2006, authorising officers mentioned in the Notifications to acquire different stretches of land on National Highway Nos. 1 and 2 for building of the Eastern Peripheral Expressway of Delhi.
- (xvii) S.O. 570 (E) published in Gazette of India dated the 20th April, 2006, regarding rates of fees to be recovered from the users of Manjhigat Bridge on National Highway No. 19 in the State of Uttar Pradesh.
- (xviii) S.O. 571 (E) published in Gazette of India dated the 20th April, 2006, regarding acquisition of land for construction of Toll Plaza (sixteen laning) on National Highway No. 8 (Gurgaon – Kotputli section) in the State of Rajasthan.
- (xix) S.O. 429 (E) published in Gazette of India dated the 29th March, 2006, regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 7 (Madurai – Kanniyakumari section) in the State of Tamil Nadu.
- (xx) S.O. 430(E) published in Gazette of India dated the 29th March, 2006, regarding acquisition of land for building (widening), National Highway No. 7 (Bangalore – Salem - Madurai section) in the State of Tamil Nadu.
- (xxi) S.O. 431(E) and S.O. 432 (E) published in Gazette of India dated the 29th March, 2006, regarding acquisition of land for building (four-laning), maintenance, management and operation of different stretches of National Highway No. 7 (Madurai – Kanniyakumari section) in the State of Tamil Nadu.
- (xxii) S.O. 481(E) published in Gazette of India dated the 3rd April, 2006, regarding acquisition of land for building (four-laning), National Highway No. 46 (Krishnagiri – Ranipet section) in the State of Tamil Nadu.
- (xxiii) S.O. 527(E) published in Gazette of India dated the 13th April, 2006, making certain amendments in the Notification No. S.O. 1124(E) dated the 10th August, 2005.
- (xxiv) S.O. 528(E) published in Gazette of India dated the 13th April, 2006, making certain amendments in the Notification No. S.O. 704(E) dated the 17th May, 2005.
- (xxv) S.O. 529(E) published in Gazette of India dated the 13th April, 2006, making certain amendments in the Notification No. S.O. 919(E) dated the 29th June, 2005.
- (xxvi) S.O. 530(E) published in Gazette of India dated the 13th April, 2006, making certain amendments in the Notification No. S.O. 1024(E) dated the 10th August, 2005.
- (xxvii) S.O. 531(E) published in Gazette of India dated the 13th April, 2006, making certain amendments in the Notification No. S.O. 922(E) dated the 29th June, 2005.
- (xxviii) S.O. 562(E) published in Gazette of India dated the 19th April, 2006, regarding acquisition of land for building (four-laning) of National Highway No. 46 (Krishnagiri – Ranipet section) in the State of Tamil Nadu.
- (xxix) S.O. 563(E) published in Gazette of India dated the 19th April, 2006, regarding acquisition of land for building

(widening/four-laning, etc.), maintenance, management and operation of National Highway No. 4 (Chennai – Ranipet section) in the State of Tamil Nadu.

- (xxx) S.O. 564(E) published in Gazette of India dated the 19th April, 2006, making certain amendments in the Notification No. S.O. 1382(E) dated the 22nd September, 2005.
- (xxxi) S.O. 583(E) published in Gazette of India dated the 24th April, 2006, regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 7 (Madurai – Kanniyakumari section) in the State of Tamil Nadu.
- (xxxii) S.O. 589(E) published in Gazette of India dated the 24th April, 2006, regarding acquisition of land for building (four-laning.), maintenance, management and operation of National Highway No. 7 (Bangalore - Salem – Madurai and Madurai - Kanniyakumari sections) in the State of Tamil Nadu.
- (xxxiii) S.O. 486(E) published in Gazette of India dated the 4th April, 2006, regarding rate of fees to be recovered from the users of four laned stretch of National Highway No. 4 (Tavarakere – Mydala Amanikera section) in the State of Karnataka.
- (xxxiv) S.O. 532(E) published in Gazette of India dated the 13th April, 2006, making certain amendments in the Notification No. S.O. 568(E) dated the 15th April, 2005.
- (xxxv) S.O. 533(E) published in Gazette of India dated the 13th April, 2006, making certain amendments in the Notification No. S.O. 1122(E) dated the 10th August, 2005.
- (xxxvi) S.O. 534(E) to S.O. 536(E) published in Gazette of India dated the 13th April, 2006, regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 7 (Madurai - Kanniyakumari section) in the State of Tamil Nadu.
- (xxxvii) S.O. 537(E) to S.O. 539(E) published in Gazette of India dated the 13th April, 2006, regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 7 (Bangalore – Salem – Madurai and Madurai - Kanniyakumari sections) in the State of Tamil Nadu.
- (xxxviii) S.O. 337(E) published in Gazette of India dated the 16th March, 2006, regarding acquisition of land for the public purpose of building (widening) of National Highway No. 7 (Hyderabad – Bangalore section) in the State of Andhra Pradesh.
- (xxxix) S.O. 354(E) published in Gazette of India dated the 17th March, 2006, regarding acquisition of land for the public purpose of building (widening) of National Highway No. 7 (Hyderabad – Bangalore section) in the State of Andhra Pradesh.
- (xl) S.O. 584(E) published in Gazette of India dated the 24th April, 2006, regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 7 (Madurai - Kanniyakumari section) in the State of Tamil Nadu.
- (xli) S.O. 588(E) published in Gazette of India dated the 24th April, 2006, regarding acquisition of land for building (widening/four-laning), maintenance, management and operation of National Highway No. 7 (Bangalore – Salem - Madurai section) in the State of Tamil Nadu.

(xlii) S.O. 573(E) published in Gazette of India dated the 20th April, 2006, making certain amendments in Notification No. S.O. 1711 (E) dated the 6th December, 2005.

(xliii) S.O. 574(E) published in Gazette of India dated the 20th April, 2006, regarding acquisition of land for building (four-laning) of National Highway No. 14 in Banaskantha district in the State of Gujarat.

(xliv) S.O. 575(E) published in Gazette of India dated the 20th April, 2006, making certain amendments in Notification No. S.O. 1008 (E) dated the 11th July, 2005.

(xlv) S.O. 576(E) published in Gazette of India dated the 20th April, 2006, regarding acquisition of land for building (four-laning) of National Highway Nos. 14 and 76 Sirohi district in the State of Rajasthan.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (xv) of (1) above.

(Placed in Library. See No. LT 4254/06)

(3) A copy of the Notification No. S.O. 461 (E) (Hindi and English versions) published in Gazette of India dated the 30th March, 2006, entrusting certain stretches of Eastern Peripheral Expressway (under construction) connecting National Highway Nos. 1 and 2, to National Highway Authority of India, issued under section 11 of the National Highway Authority of India Act, 1988.

(Placed in Library. See No. LT 4255/06)

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 50 of the Control of National Highways (Land and Traffic) Act, 2002:-

(i) S.O. 237(E) published in Gazette of India dated the 23rd February, 2006, making certain amendments in the Notification No. S.O. 76(E) dated the 20th January, 2005.

(ii) S.O. 238(E) published in Gazette of India dated the 23rd February, 2006, authorising the project Directors of the National Highway Authority of India to exercise powers and functions conferred on the Highway Administration in respect of the National Highways mentioned therein.

(Placed in Library. See No. LT 4256/06)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI M.V. RAJASEKHARAN): I beg to lay on the Table-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Applied Manpower Research, Delhi, for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Applied Manpower

Research, Delhi, for the year 2004-2005.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 4257/06)

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

(1) Memorandum of Understanding between the Indian Rare Earths Limited and the Department of Atomic Energy for the year 2006-2007.

(Placed in Library. See No. LT 4258/06)

(2) Memorandum of Understanding between the Uranium Corporation of India Limited and the Department of Atomic Energy for the year 2006-2007.

(Placed in Library. See No. LT 4259/06)

(3) Memorandum of Understanding between the Electronics Corporation of India Limited and the Department of Atomic Energy for the year 2006-2007.

(Placed in Library. See No. LT 4260/06)

(4) Memorandum of Understanding between the Nuclear Power Corporation of India Limited and the Department of Atomic Energy for the year 2006-2007.

(Placed in Library. See No. LT 4261/06)

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI ANAND SHARMA): I beg to lay on the Table-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2003-2004.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2003-2004, together with Audit Report thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 4262/06)
